

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH
(through Hybrid Mode)
COURT-I

Supplementary Item No. 1

CP (IB) No. 174(CH)2022

IN THE MATTER OF:

Gunocean Inc.

...Petitioner/ Financial Creditor

Vs.

Arjun Mall Retail Holdings Private Limited

...Respondent/ Corporate Debtor

Under Section: 95, IBC, 2016

Order delivered on 15.04.2024

CORAM:

SH. L. N. GUPTA
HON'BLE MEMBER (T)

SH. HARNAM SINGH THAKUR
HON'BLE MEMBER (J)

PRESENT:

For the Petitioner : Mr. Gaurav Joshi, Advocate

ORDER

Valid AFA of the proposed RP has been filed by learned counsel for the petitioner vide Diary No. 01177/9 dated 15.04.2024. The same is taken on record. It is stated by learned counsel for the petitioner that the AFA of the proposed RP is valid upto 05.12.2024.

Heard. Order reserved.

-Sd-
(L. N. GUPTA)
MEMBER (T)

-Sd-
(HARNAM SINGH THAKUR)
MEMBER (J)

SM